

Form A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF

LOHA ISPAAT LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	LOHA ISPAAT LIMITED
2.	Date of Incorporation of Corporate Debtor	20/12/1988
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U27200MH1988PLC050107
5.	Address of The Registered Office and Principal Office (If Any) Of Corporate Debtor	S.No 2/4/5 & OTH Village-Ransai Taluka Khalapur Raigarh MH 410203
6.	Insolvency Commencement Date in Respect of Corporate Debtor	28/04/2017, (As per order of NCLT dated 03/05/2017 in Company Petition no724/2017)
7.	Estimated Date of Closure of Insolvency Resolution Process	25/10/2017, (180 days from the Insolvency Commencement date)
8.	Name, Address, Email Address and The Registration Number of The Interim Resolution Professional	Mr. Amit Gupta A-701, Gundecha Symphony, Veera Desai Road, Near Country Club, Andheri West 400053 irp.loha@gmail.com IBBI/IPA-001/IP-P00016/2016-2017/10040
9.	Last Date for Submission of Claims	19/05/2017

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process against **M/s LOHA ISPAAT LIMITED** on **28/04/2017**.

The creditors of **M/s LOHA ISPAAT LIMITED**, are hereby called upon to submit a proof of their claims on or before **19/05/2017** to the Interim Resolution Professional at the address mentioned against item 8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date: 05/05/2017

Amit Gupta

Place: Mumbai

Interim Resolution Professional